

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: 57/2002

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>13.2.2003</u></p> <p><i>Copy sent/ Sirs Date 30/3/03 dt. 13.2.03</i></p>	<p>Mr. Anud�uti Maitra: Counsel for the applicant.</p> <p>Mr. Tej Prakash Sharma: Counsel for the respondents.</p> <p>It is brought to our notice that the applicant had earlier challenged the promotion of his juniors from Gr.III to Gr.II by filing O.A. No. 203/2001, which was dismissed by this Tribunal on 25.5.2001.</p> <p>2. The learned counsel for the applicant says that his client <sup>wif</sup> is not aware of the order dated 25.5.2001 and he may now challenge the said order. He further says that for the present he may be permitted to withdraw this O.A. and in case he succeeds in challenging the order dated 25.5.2001, passed in O.A. No. 203/2001, he will approach this Tribunal again.</p> <p>3. Consequently, the O.A is dismissed as withdrawn.</p> <p>4. No order as to costs.</p> <p><i>( H.C.Gupta )</i> Administrative Member</p> <p><i>( G.L.Gupta )</i> Vice Chairman.</p>